

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.3974
TO BE ANSWERED ON THE 9TH DECEMBER, 2016

SALE OF OLD GRANT BUNGALOWS

3974. DR. SHASHI THAROOR:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether the Government proposes to initiate independent investigation into cases of unauthorized constructions on and / or sale of Old Grant Bungalows to avoid the possibility of corruption and malpractices;
- (b) if so, the details thereof;
- (c) whether the Government has formulated new policy guidelines on the working of Cantonment Boards to resolve problems relating to inordinate delay in transfer and mutation of held on old grant or lease, renewal of expired leases and conversion of old grant or leasehold sites in civil areas of the cantonments into freehold; and
- (d) if so, the details thereof?

A N S W E R

MINISTER OF STATE (DR. SUBHASH BHAMRE)
IN THE MINISTRY OF DEFENCE

रक्षा मंत्रालय

(डा. सुभाष भामरे)

(a) & (b): No, Madam. There is no proposal to initiate any independent investigation into the cases of unauthorized construction on and / or sale of Old Grant Bungalows since these are mainly policy matters which require amendments to the existing policies.

(c) & (d): To resolve problems relating to inordinate delay in transfer and mutation of properties held on old grant sites, the DGDE have been asked to submit a revised draft policy. However, the interim policy for extension of fully expired leases and renewal of remaining terms of leases is under finalization in the Ministry. It is also intimated that a policy to convert old grant or lease hold rights in civil areas of Cantonments into freehold rights is already in existence.
